

5

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. 373/89

Dated: 21.8.1989

Shri M.L. Girdhar Applicant

Vs.

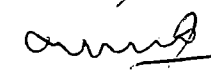
Union of India & anr. Respondents

CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN
HON'BLE MR. P.C.JAIN, MEMBER

For the Applicant Shri P.T.S.Murthy, Counsel
and Shri M.L.Chawla, Counsel.

Heard the learned counsel of the applicant,
who prays that he may be allowed to withdraw the
present Original Application with liberty to file
a fresh application in accordance with law.
The prayer is allowed. The application is
dismissed as withdrawn with liberty to file a
fresh application in accordance with law.


(P.C.JAIN)
MEMBER


(P.K.KARTHA)
VICE CHAIRMAN